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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CSA NO. 836 OF 2017

Under Section 230 to 232 of Companies Act, 2013

In the matter of Scheme of Amalgamation of Meghal Homes Private Limited ('Transferor Company 1') and Ramshyam Infracon Private Limited ('Transferor Company 2') with Copious Developers and Farms Private Limited('Transferee Company') and their respective shareholders

Copious Developers and Farms Private Limited......Applicant Company

Judgment / Order delivered on 24th August, 2017

Coram:

Hon'ble B.S.V. Prakash Kumar, Member (J) Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner(s): Mr. Ajit Singh Tawar and Mr. Rushil Aiya i/b Ajit Singh Tawar & Co., Advocates for Applicant

Per: B.S.V. Prakash Kumar, Member (J)

Order

AND UPON HEARING Mr. Ajit Singh Tawar and Mr. Rushil Aiya i/b Ajit Singh Tawar & Co, Advocates for the Applicant Company. **AND UPON READING** the Application along with the Notice of Admission dated 11th August 2017 of Mr. Deepak Rane, Authorized representative of the Applicant Company, in support of Notice of Admission along with Application and Exhibits therein referred to, **IT IS ORDERED THAT:**

- 1. The meeting of the Equity Shareholders of the Applicant Company be convened and held at 412, Floor 4, 17G, Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai 400001 on Tuesday, 3rd day of October, 2017 at 12:00 noon, for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed amalgamation embodied in the Scheme of Amalgamation of Meghal Homes Private Limited and Ramshyam Infracon Private Limited with Copious Developers and Farms Private Limited and their respective shareholders('Scheme').
- 2. At least one month before the said meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting at the place, date and time as aforesaid, together with a copy of the Scheme and stating that copies of the Scheme of Amalgamation and the statement required to be furnished pursuant to Section 230 of the Companies Act, 2013 and the prescribed Form of Proxy, shall be sent by Courier / Registered Post / Speed Post / Hand Delivery or through Email (to those shareholders whose email addresses are duly registered with the Applicant Company for the purpose of receiving such notices by email), addressed to each of the Equity Shareholders of the Applicant Company, at their last known address or email addresses as per the records of the Applicant Company.
- 3. At least one month before the meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said meeting, indicating the place, date and time of meeting as aforesaid be published once each in 'The Free Press Journal' in English and 'Navshakti ' in Marathi, both circulated in Mumbai and stating that copies of the Scheme and the statement required to be furnished pursuant to Section 230(3) of the Companies Act, 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rule, 2016 and the Form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid and / or at the office of its Advocates, Ajit Singh Tawar & Co., 13, Apollo House, Mumbai Samachar Marg, Near BSE, Fort, Mumbai 400001.
- That Mr. Deepak Rane, Authorised Person of the Applicant Company, and failing him, Mr. Biren
 Mehta, Authorised Person of the Applicant Company shall be the Chairman of the aforesaid

meeting of the Equity Shareholders to be held at 412, Floor – 4, 17G, Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai - 400001 on Tuesday, 3rd October, 2017 at 12:00 noon or any adjournment or adjournments thereof.

- 5. That Mr. Sharatkumar Shetty, Practicing Company Secretary, is hereby appointed as Scrutinizer of the meeting of Equity Shareholders of the Applicant Company to be held at 412, Floor 4, 17G, Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai 400001 on Tuesday, 3rd October, 2017 at 12 noon or any adjournment or adjournments thereof.
- 6. That the Chairman appointed for the aforesaid meeting to issue the advertisement and send out the notices of the meeting referred to above. The said Chairman shall have all powers as per Articles of Association and also under the Companies Act, 2013 in relation to the conduct of the meeting, including for deciding procedural questions that may arise or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s) eligible to vote at the aforesaid meeting.
- 7. That the quorum of the aforesaid meeting of the Equity Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013.
- 8. That the voting shall be allowed on the proposed Scheme by voting in person or by proxy. That voting by proxy or authorized representative in case of body corporate be permitted, provided that a proxy in the prescribed form / authorisation duly signed by the person entitled to attend and vote at the meeting, is filed with the Applicant Company at its Registered Office not later than 48 hours before the aforesaid meetings as required under Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 9. That the value and number of the shares of each Equity Shareholder shall be in accordance with the books/ register of the Applicant Company and where the entries in the books / register are disputed, the Chairman of the meeting shall determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.

- 10. That the Chairman of the meeting of the Applicant Company to file an affidavit not less than seven (7) days before the date fixed for the holding of the meeting and do report to this Tribunal that the direction regarding the issue of notices and the advertisement have been duly complied with.
- 11. That the Chairman of the meeting of the Applicant Company to report to this Tribunal, the results of the aforesaid meeting within thirty (30) days of the conclusion of the meeting.
- 12. That since there are no Secured Creditors in the Applicant Company, as stated in the averment made in paragraph 12 of the Application, therefore the question of sending notices to Secured Creditors does not arise.
- 13. That Counsel for Applicant Companies further submit that since the Scheme is an arrangement between the Applicant Companies involved in the Scheme and their respective shareholders and only meetings of the Equity Shareholders of the Applicant Companies are proposed to be held in accordance with the provisions of Section 230(1)(b) of the Companies Act, 2013 as also the Applicant Company has procured the consent affidavit from 99.97% in value of the Unsecured Creditors. This bench hereby directs the Applicant Company to issue notice to all its Unsecured Creditors as required under Section 230 (3) of the Companies Act, 2013 with a direction that may submit their representation, if any, to the Tribunal and a copy of such representations shall simultaneously be served upon the Applicant Company.
- 14. That the Applicant Company is directed to serve notices along with copy of Scheme upon:- (i) concerned Income Tax Authority within whose jurisdiction the Applicant Company's assessments are made, (ii) to the Central Government through the office of Regional Director, Western region, Mumbai and (iii) Registrar of Companies, as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 with the direction that they may submit their representations, if any, within a period of thirty (30) days from the date of the receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served to the Applicant Company, failing which, it shall be presumed that the authorities have no

representations to make on the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

15. The Applicant Company to file affidavit of service in the Registry proving dispatch of notices to the shareholders, creditors, publication of notices in newspapers and to the regulatory authorities as stated above and do report to this Tribunal that the directions regarding the issue of notices have been duly complied with.

Sd/-

V. Nallasenapathy Member (T) Sd/-B.S.V. Prakashkúmar Member (J)